

GOVERNMENT OF INDIA
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAWAN, NEW DELHI – 110 011

Policy Circular No. **30 /2009-14**

Dated: 12th April 2010

Subject: Listing of Supporting Manufacturer in the SHIS Scrip (Para 3.10.4 of HBPv1) and other details/instructions regarding SHIS.

Attention is invited to Para 3.16 of the FTP and Public Notice No. 54/2009-14 dated 8.4.2010 which announced the procedure and application form ANF3E for filing the claim under SHIS scheme. For operationalising the scheme, the following has been decided.

1. Till the time, EDI software is developed, tested and operationalised; RA shall accept the application manually, process the claims and issue SHIS duty credit scrip manually. The Scrip shall have the same format as other duty credit scrips.
2. The following endorsement shall be made on the SHIS scrip, by RA concerned at the time of issuance of SHIS duty credit scrip.
 - i. Actual User Condition in terms of Para 3.16.3 of the FTP 2009-14.
 - ii. Imports Allowed: This Duty Credit Scrip issued under SHIS may be utilized for payment of applicable Customs Duties for imports of capital goods (as defined in FTP) relating to the sectors specified in this scrip. However, for import of any 'restricted item' under ITC HS Book, the utilization of this scrip is allowed only if the beneficiary/holder has a separate license/permission for import of the said 'restricted item' in question.
3. On the SHIS Scrip, the name of the sector in which export is 'NIL' should not be endorsed. Only those export sectors in which the applicant has exports (out of the eligible sectors mentioned in Para 3.16.4 of FTP) should be endorsed on the SHIS Duty Credit Scrip.
4. In cases where the applicant chooses to list the supporting manufacturer, a list of supporting manufacturer(s) may be provided to RA concerned at the time of filing the application, based on exports made till the date of filing SHIS application. In terms of Para 3.10.4 of HBPv1, as notified by Public Notice 54/2009-14 dated 8.4.2010, the List may be given in the format as per **Annexure I to this Policy Circular**, along with the export document to establish the same. RA shall endorse the Name(s) of the supporting manufacturer(s) as Co-Licensee on the SHIS Duty Credit Scrip.

This issues with the approval of DGFT.

Sd/-

(A.K. Singh)

Joint Director General of Foreign Trade

(Issued from File No. 01/91/180/1846/AM10/PC.3)

Annexure I to the Policy Circular No. 30/2009-14 dated 12.4.2010

List of names of supporting manufacturer to be endorsed as co-licensee in terms of Para 3.10.4 of HBPv1, details thereof:

Sr.	No.	of	Name, Address, PAN Number, Phone	Export Document No. & date
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Supporting Manufacturer	No. of Supporting Manufacturer	(submitted as proof for endorsing the name of supporting manufacturer, as per Para 3.19.5 of HBPv1)*.
1		
2		
3		
....		
.... And so on.		

Details of the signatory of the Applicant:	
Place: _____	Signature: _____
Date: _____	Name: _____
	Designation: _____
	Official Address: _____ _____
	Residential Address: _____ _____
	Telephone: _____
	Email Address: _____
<u>Note: *Self attested copies of documents, as listed in Column 3 above, are to be submitted, along with the request for endorsement of name of supporting manufacturer.</u>	